

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO. 167(ND)/2016

IN THE MATTER OF:

Chadha Papers Limited

.... Applicant/petitioner

Vs.

Great Value Fuels Pvt. Ltd.

.... Respondent

Order under Section 241/242 of the Companies Act, 2016

Order delivered on 04.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant:

Ms. Manisha Chaudhary, Mr. Karan Malhotra,
Mr. Yashwardhan Pratap Singh, Advs.

For the Respondent:

Mr. Ashutosh Gupta & Mr. Suraj Narain Shukla, Advs.

ORDER

Learned counsel for the petitioner states that the parties are exploring a global settlement as there are more than 15 companies belonging to Chadha Group of Companies. The aforesaid statement has not been disputed by the learned counsel for the respondent.

If any settlement is reached the same may be filed before the next date of hearing.

List for further consideration on 30.01.2018.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**